GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:1946
ANSWERED ON:08.03.2011
FUNDS TO CONVERT DRY LATRINES
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Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has consulted technical experts to devise workable solutions and alternative technologies to stop the dehumanising practice of manual scavenging prevailing in the country;
- (b) if so, the details of the suggestions made by the experts in this regard;
- (c) whether some States have stressed that considerable funds would be required to convert dry latrines into wet latrines;
- (d) if so, the detail of the funds sought by various States during 2009-10 and 2010-11 from Government as well as international agencies for the said purpose;
- (e) the details of the funds allocated by the Union Government and other International agencies to various States and the details of funds utilised by each of them; and
- (f) the extent to which various States has reduced such practice during the said period?

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION(KUMARI SELJA)

- (a) & (b): In consultation with technical experts technological options in the form of twin-pit latrines, septic tanks, and bio-digesters including underground sewerage systems were made available as recourse and alternatives for dry latrines for stopping the obnoxious practice of manual scavenging. Integrated Low Cost Sanitation Scheme (ILCS) provides for conversion/ construction of low cost sanitation units through sanitary two pit pour flush latrines with superstructures and appropriate variations to suit local conditions (area specific latrines).
- (c) to(e): No funds were sought by Ministry of Housing & Urban Poverty Alleviation from international agencies for conversion of dry latrines and sufficient funds for conversion of dry latrines under the Integrated Low Cost Sanitation Scheme were earmarked for the States of Bihar, Uttarakhand and Uttar Pradesh, which reported existence of dry latrine. Details of funds sanctioned on the basis of dry latrines reported and funds released to these states are given below:

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Name of State No of dry Fund sought Fund released
latrines for ('in ('in
conversion crores) crores)

Uttar Pradesh 238253 181.66 144.56(released + 37.10
adjusted against
unspent balance
with the State)

Bihar 3545 3.06 3.06 adjusted against
unspent balance
with the State)

Uttarakhand 1613 1.28 1.28
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The states of Uttar Pradesh and Uttarakhand have reported utilization of `98.53 crore and `0.32 crore respectively.

(f): All the three states namely, Bihar, Uttarakhand and Uttar Pradesh, which had reported existence of dry latrines have committed to complete the conversion task by 31.3.2011 and declare themselves dry latrine free.